

FORM No. 39

Registration No. of Company.....

THE COMPANIES ACT, 1956

Registration' of an existing company

List of Members

[Pursuant to section 5671

Name of Company.....

Presented for filing by.....

Name in full	Address	Occupation	Number of shares or amount of stock held	Distinctive number of shares
1	2	3	4	5

Signature
Designation

Dated the.....day of.....19.....

We..... of..... andbeing two of the..... Of..... do solemnly and, sincerely declare that the particulars set forth in the several documents accompanying this declaration are true to our knowledge in regard to the particularsand true to the best of our information and belief in regard to the other particulars.

Signature
Designation

Dated the..... day of..... 19

- 1 Not more than six clear days before delivery for registration.
- 2 State whether Director, Managing Director, Manager or Secretary.
- 3 State whether Directors, or other principal officers.
- 4 Insert name of the company.